

made in modernisation and extension of existing refineries during the current year; and

(d) the total production of petroleum products in the current year in the country and its percentage rise as compared to last year and the details of annual expenditure incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) A number of steps have been taken to modernise and expand the existing refineries, acquire latest technology by the oil companies through JVC with foreign companies, quality improvement etc. These are continuous measures and it is not possible to precisely quantify the results of these efforts presently.

(c) The details of the expenditure on the modernisation and expansion of the existing refineries of the Public Sector Oil Companies during the current year, will be known only after the close of financial year 1994-95.

(d) The information is as under:-

Period	Production of Petroleum Products (In Million Tonnes)
1993-94	51.084
1994-95	30.57

(April-October, 94)

The position about the increase in the production of

petroleum products during the current year as compared to the last year and the details of the expenditure incurred on production of petroleum products during 1994-95 will be known only after the close of financial year.

LPG Connections

1303. SHRI SURYA NARAYAN:
SHRI RAM NIHOR RAI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of LPG connections sanctioned during each of the last three years State/Union Territory-wise;

(b) the target fixed for 1995; and

(c) the efforts made so far to clear the backlog?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) A statement is enclosed.

(b) The Public Sector Oil Companies have been issued instructions to enrol 20 lakhs new customers during 1994-95 throughout the country.

(c) Efforts are constantly on to release LPG connections to as many applicants and as early as possible by ensuring higher product availability, through higher production from existing sources, commissioning of new production sources and imports.

Statement

(Figures in '000)

S.No.	State	Number of LPG connections released		
		1991-92	1992-93	1993-94
1.	Andhra Pradesh	79.92	65.68	100.83
2.	Arunachal Pradesh	2.01	0.77	1.92
3.	Assam	13.13	8.66	10.92
4.	Bihar	36.57	31.89	48.53
5.	Goa	4.65	3.69	6.73
6.	Gujarat	56.24	42.40	57.66
7.	Haryana	34.43	25.41	44.42
8.	Himachal Pradesh	16.91	31.46	52.19
9.	Jammu & Kashmir	17.84	23.90	32.33
10.	Karnataka	70.00	55.85	87.99
11.	Kerala	58.27	44.54	64.97
12.	Madhya Pradesh	47.73	35.02	52.34
13.	Maharashtra	102.71	97.70	168.55
14.	Manipur	0.26	0.41	1.79
15.	Meghalaya	0.99	1.20	1.77
16.	Mizoram	2.10	1.59	2.52
17.	Nagaland	2.16	1.05	1.23
18.	Orissa	25.91	19.58	22.94
19.	Punjab	41.33	38.91	52.41
20.	Rajasthan	52.15	39.38	80.65
21.	Sikkim	2.76	0.97	1.94
22.	Tamil Nadu	59.40	66.05	94.57
23.	Tripura	0.76	0.86	1.02
24.	Uttar Pradesh	141.26	97.15	185.31
25.	West Bengal	64.48	51.43	72.17

S.No.	State	Number of LPG connections released		
		1991-92	1992-93	1993-94
Union Territories				
1.	Andaman & Nicobar	0.87	0.81	2.03
2.	Chandigarh	4.60	4.13	7.38
3.	Dadra & Nagar Haveli	0.42	0.13	0.24
4.	Daman & Diu	0.40	0.28	0.40
5.	Delhi	61.68	61.30	93.56
6.	Lakshadweep	0.28	0.11	0.21
7.	Pondicherry	0.44	0.64	0.98

Oil Refinery at Beena

1304. SHRI ANAND AHIRWAR:
SHRI VISHWESHWAR BHAGAT:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government had taken decision to set up oil refinery at Beena in Sagar district of Madhya Pradesh;

(b) if so, the details thereof;

(c) whether this refinery has since been commissioned;

(d) if so, the details thereof; and

(e) if not, the time by which it is likely to become operational?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) The Government has granted the First Stage approval to M/s Bharat Petroleum Corporation Limited (BPCL) in January, 1993 for preparation of the Detailed Feasibility Report (DFR) for setting up a 6 MMTPA grassroot refinery and related cross-country crude pipeline in Central India. M/s BPCL has submitted the DFR to the Government for investment decision.

(c) to (e) The refinery is expected to be commissioned within 42 months after approval by the Government.

[English]

Benefits to SC/ST Christians

1305. PROF. K.V. THOMAS: Will the Minister of WELFARE be pleased to state:

(a) whether the Government are aware of the agitation by SC/ST Christians to get all the benefits being enjoyed by SCs/STs; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b) Representation from various organisations/associations have been received for and against extension of Scheduled Caste benefits to the Christians of Scheduled Caste origin. In the case of Scheduled Tribes, change of religion does not affect their

status for availing the Scheduled Tribe benefits. An Advisory Committee set up by the Government is looking into various representations received for the revision of Scheduled Caste and Scheduled Tribe lists. The report of the Committee is awaited.

Delhi Police

1306. SHRI TEJ NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of constables and officers of Delhi Police against whom rape cases have been filed during 1992, 1993 and 1994 so far;

(b) the total number of constables and officers of Delhi Police who have been penalised in the aforesaid cases; and

(c) the number out of them against whom cases are pending in the courts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) The number of constables and other officers against whom rape cases have been registered are as under:

Year	Constable	Head Constable	Assistant Sub-Inspector	Sub-Inspector
1	2	3	4	5
1992	1	2	—	—
1993	7	1	1	1
1994	3	—	1	—
(up to 30-11-94)				

(b) Six Constables, one Head Constable and one Assistant Sub-Inspector have been dismissed from service.

(c) The cases against seven Constables, two Head Constables and one Assistant Sub-Inspector are pending trial in the court?